Suppl- List 1 Sr. No. 06

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

Bail App. No. 70/2017 IA Nos. 1/2017 & 2/2017

Shafiq Ahmed ...Applicant(s)

Through: - Mr. N. D. Qazi, Advocate

v/s

State of J&K and Anr.

...Non-applicant(s)

Through:-

## Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Learned counsel for the applicant submits that with the afflux of time the instant application has been rendered infructuous.

His statement is taken on record.

The instant application is, accordingly, dismissed as having been rendered infructuous.

(PUNEET GUPTA)
JUDGE

Jammu 12.06.2020 Shammi

Whether the order is speaking: Yes/No Whether the order is reportable: Yes/No